

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 4036-4038/2024  
[Arising out of impugned final judgment and order dated 21-09-2023  
in WP No. 3903/2011 21-09-2023 in WP No. 3910/2011 21-09-2023 in WP  
No. 4173/2011 passed by the High Court for The State of Telangana  
at Hyderabad]

P. RAMMOHAN RAO

Petitioner(s)

VERSUS

K. SRINIVAS &amp; ORS. ETC.

Respondent(s)

[ HEARD BY : HON'BLE PAMIDIGHANTAM SRI NARASIMHA AND HON'BLE  
SANDEEP MEHTA, JJ. ]

WITH

SLP(C) No. 4596-4597/2024 (XII-A)Diary No(s). 27613/2024 (XII-A)

Date : 13-02-2025 These petitions were called for judgment today.

For Petitioner(s) :

Mr. Gaurav Agarwal, Sr. Adv.  
Ms. Devina Sehgal, AOR  
Mr. S. Uday Bhanu, Adv.

Mr. B. Adinarayana Rao, Sr. Adv.  
Mr. Byrapaneni Suyodhan, Adv.  
Ms. Tatini Basu, AOR

Mr. Guru Krishnakumar, Sr. Adv.  
Ms. Rao Vishwaja, Adv.  
Mr. P Vamshi Rao, Adv.  
Mr. P. Mohith Rao, AOR  
Ms. J Akshitha, Adv.  
Mr. Eugene S Philomene, Adv.  
Mr. Ashwin K,, Adv.

For Respondent(s) :

Dr. K. Lakshmi Narsimha, Adv.  
Mr. S. Udaya Kumar Sagar, Adv.  
Ms. Bina Madhavan, Adv.  
Mr. Tushar Singh, Adv.

M/S. Lawyer S Knit & Co, AOR

Mr. Gaurav Agrawal, Sr. Adv.

Ms. Devina Sehgal, AOR

Mr. S.uday Bhanu, Adv.

Hon'ble Mr. Justice Sandeep Mehta has pronounced the reportable judgment in the matters heard by the Bench comprising Hon'ble Mr. Justice Pamidighantam Sri Narasimha and His Lordship.

Application for deletion is allowed.

Delay condoned.

Leave granted.

The appeals are arising out of SLP(C) Nos. 4036-4038/2024 and SLP(C) Nos. 4596-4597/2024 are allowed and appeal arising out of Diary No(s). 27613/2024 is disposed of in terms of the signed reportable judgment.

Pending application(s), if any, shall stand disposed of.

(SONIA BHASIN)  
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)  
COURT MASTER (NSH)

[Signed reportable judgment is placed on the file]